

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 283 of 2019
&
IA No. 1229 of 2019

Dated : 22nd August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

DNH Power Distribution Company Ltd.	...Appellant(s)
Vs.	
Central Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Amal Nair
Mr. A. Chakraborty
Ms. Ritu Apurva

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-3

ORDER

Admit.

Issue notice. Dasti, in addition, is permitted.

Objections to Interim relief application shall be filed within one week.

List the matter on **12.09.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson

